

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 211**

**(IB)-702/ND/2018**

**Cont. Petition 16/2023 IA-6379/2022 CA-137A/2019  
CA-179A/2019 CA-330A/2019 CA-332A/2019 CA-638A/2019  
Appeal/36/2021 Appeal/37/2021 IA-5068/2021 Comp. Appeal-  
44/2021 IA-5409/2021 Comp.Appeal-50/2021 IA-368/2022  
C.A-607A/2019 C.A-731A/2019 C.A-827A/2019 IA-904/2022  
IA-4428/2022 IA-2059/2021 IA-164/2023**

**IN THE MATTER OF:**

**Super Print Services**

... **Applicant/Petitioner**

**Versus**

**M/s. Xalta Food and Beverages Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016 (Liq.)**

**Order delivered on 13.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

- For the Applicant** : Adv. Kshitij Sharda for Appellant in Appeal No. 36 and 37 of 2021, Adv. Rony O John, Piyush Swami for Appellant (EPFO) in Appeal No. 44/2021, Adv. Sachin Miglani Advocate For Appellant Tamilnad Mercantile Bank in Company Appeal No 50/2021, Adv. Ravi Data and Adv. Karan Mehta in IA 4428/2022
- For the Respondent** : Adv. Sneha Botwe, Adv. Siddharth Chapalgaonkar and Adv. Aditya Manubarwala for Respondent No.6, Adv. Shalya Agarwal in IA No. 179/2019 and 330/2019, Adv. Abhishek Anand, Adv. Mohak Sharma for Suspended Board of Directors
- For the RP** : Mr. Naveen Kumar Jain

**ORDER**

Due to paucity of time, the matter is re-notified to 31.10.2023.

**Sd/-**

**(COURT OFFICER)**